

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA NO. 1743/2000

New Delhi, this the 7th day of August, 2001

HON'BLE MR. S.R.ADIGE, VICE CHAIRMAN (A)  
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

In the matter of:

1. Sh. Mohinder Singh, son of  
Sh. Kishan Lal, r/o 371,  
Lawrence Road, Timarpur,  
Delhi-7.
2. Sh. Shadev Prasad,  
s/o Sh. Bhulal, r/o D-370, Ganesh Ngr.  
(Pandav Nagar), Delhi-92.
3. Sh. Bhoj Raj Sharma,  
s/o Sh. Lekhram Sharma,  
r/o Qr. No. C/77(b)/6, Tailor Sq.,  
Gole Market, New Delhi.
4. T. Jayanti, w/o Late T.V. Swami,  
r/o Qr. No. C/77(b)/6, Tailor Sq.,  
Gole Market, New Delhi.

All working as Lift Operator, under  
Respondent No.3.

(By Advocate: Sh. T.C. Aggarwal)

..... Applicants

VS.

Union of India through

1. The Secretary,  
Ministry of Information & Broadcasting,  
Shastri Bhawan,  
New Delhi-110001.
2. The Director General,  
All India Radio,  
Akashvani Bhawan,  
Parliament Street,  
New Delhi-110001.
3. The Chief Engineer,  
Civil Construction Wing (DGAIR),  
P.T.I. Building,  
Parliament Street,  
New Delhi-110001.

(By Advocate: Sh. R.L. Dhawan)

..... Respondents

ORDER (ORAL)

By Sh. S.R. Adige,

Heard both sides.

2. Respondents do not seriously deny that the claims of the applicant in the present OA are fully covered by the Tribunal's order dated 27.4.2000 in OA No. 2464/96 Sh. Liloo Singh vs. Union of India and others, which has subsequently

been followed by this very Bench in our order dated 17.4.2001 in OA No.1140/99, Diwan Singh & another vs. Union of India and others.

3. During the course of hearing respondents' counsel made the point that applicant and others had filed an OA earlier which had been disposed of with a direction to respondents to dispose of applicants' representation and a CP in regard to the aforesaid decision had also been disposed of, but no liberty has been granted to the applicants to reagitate the matter by way of fresh original proceedings. Notwithstanding the above position we hold that applicant cannot be denied extension of the benefits granted to Sh. Liloo Singh and others as well as Sh. Diwan Singh and others, vide Tribunals's order referred to above, with whom applicants are similarly placed.

4. Under the circumstances this OA succeeds and is allowed to the extent that respondents are to extend the benefits granted in Liloo Singh's case (supra), and followed by the Tribunal in Diwan Singh's case (supra), to the present applicants also within 3 months from the date of receipt of a copy of this order. OA is disposed of. No costs.

A. Vedavalli

( Dr. A. Vedavalli )  
Member (J)

S.R. Adige

( S.R. Adige )  
Vice Chairman (A)

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